Size: 28x12 cms

PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

SHREE DIGVIJAY CEMENT COMPANY LIMITED

Registered and Corporate Office: Digvijaygram 361 140, via: Jamnagar (Gujarat).
Tel: (+91 288) 234 4109; **Fax**: (+91 288) 234 4092

This corrigendum is to be read in connection with the Public Announcement issued on December 6, 2007 ("the Public Announcement") issued by Enam Securities Pvt. Ltd. as Manager to the Offer on behalf of Cimpor Inversiones, S.A. ("Cimpor"/the "Acquirer") to the shareholders of Shree Digvijay Cement Company Limited ("Digvijay"/the "Target") (the "Offer"), pursuant to and in compliance with Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "Regulations").

The shareholders of Shree Digvijay Cement Company Limited are requested to kindly note the following:

1. Revised schedule of activities is as follows. Please read the relevant dates across the PA in line with the revised schedule.

Activity	Day / Date	Revised Day / Date
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	Friday, December 14,2007	Friday, December 14,2007
Last Date for Competitive Bid, if any	Thursday, December 27, 2007	Thursday, December 27, 2007
Date by which Letter of Offer will be posted to shareholders	Thursday, January 17, 2008	Monday, January 28, 2008
Date of Opening of the Offer	Wednesday, January 30, 2008	Friday, February 1, 2008
Last date for revising the Offer Price/ No. of equity Shares	Thursday, February 7, 2008	Monday, February 11, 2008
Last date of withdrawal of tendered application by the shareholders of Shree Digvijay Cement Company Limited	Wednesday, February 13, 2008	Friday, February 15, 2008
Date of Closing of Offer	Monday, February 18, 2008	Wednesday, February 20, 2008
Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired Equity Shares and/or the unaccepted Equity Shares / Share Certificate(s) will be dispatched / credited	Tuesday, March 4, 2008	Thursday, March 6, 2008

2. The following is being added to the existing paragraph 1.5 of the Public Announcement

   "(d) Purchaser condition for closing

   The Purchaser having completed the Open Offer in accordance with the SEBI Takeover Regulations as evidenced by submission, by the Merchant Banker, of its final report to SEBI in accordance with Regulation 24(7) of the SEBI Takeover Regulations."

OPTION IN TERMS OF REGULATION 21(2)

3. Paragraph 8 of the Public Announcement should be read as follows:

   "The Offer will not result in public shareholding being reduced to a level below the limit specified in the Listing agreement with the stock exchange for the purpose of listing on continuous basis. Currently the Acquirer does not have any intention to delist the shares of the Target from trading on any stock exchange in India. Any change in the listing status, including the delisting of the shares of the Target from trading on any stock exchange will be made in compliance and in accordance with the requirements of the applicable law and regulations."

4. In terms of the Agreement and in compliance with Regulation 22(7) and consequent to point 2.8 of the Public Announcement, the Board of Directors of the Target at on January 7, 2008 appointed Mr. João Sande e Castro Salgado, and Mr. Álvaro João Serra Nazaré as Nominee Directors of the Acquirer.

5. The Target has complied with the provisions of Chapter II of the Regulations except for a delay in two of its filings. Appropriate actions against it may be initiated by SEBI in this regard.

6. The Letter of Offer is being sent to shareholders of the Target other than the Acquirer, Seller, Mr. Kumar Mangalam Birla and Mrs. Rajashree Birla. Accordingly paragraphs 1.3, 2.1, 10.1 and 10.4 of the PA have been suitably updated to reflect the same.

7. "The average of the weekly high and low of the closing prices of the Equity Shares of the Target, during the 26 weeks period ending December 5, 2007 is Rs. 28.81."

   "The average of the daily high and low of the price of the Equity Shares of the Target, during the 2 weeks period ending December 5, 2007 is Rs. 39.47."

8. The following is being added to the existing paragraph 9.2 of the Public Announcement:

   "The source of this funding is from internal accruals of the Acquirer."

9. The following is being added to the existing paragraph 10 of the Public Announcement:

   "There are no Locked in shares in the Target Company."

10. Post the PA Mr. O. P. Puranmalka and Mr. S. K. Maheshwari, representing the Seller have resigned from the Board of the Target on January 7, 2008.

The other terms and conditions of the Offer remain unchanged.

The Acquirer and its respective Directors severally and jointly accept full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer as laid down in the Regulations.

A copy of Public Announcement issued on December 6, 2007, this public announcement and any subsequent public announcements if any will be available on SEBI's website at http://www.sebi.gov.in. Eligible persons who wish to participate in the Offer may also download the Letter of Offer, Form of Acceptance and Form of Withdrawal from the above mentioned website of SEBI, from the date of Opening of the Offer, i.e. February 1, 2008 and can apply on the same.

ISSUED BY (Manager to the Offer)	*This PA is issued on behalf of the Acquirer:*
ENAM **Enam Securities Pvt. Ltd.** 801/802 Dalamal Towers, Nariman Point, Mumbai 400 021 Tel.: +91-022- 6638 1800 Fax.: +91-022- 2284 6824 Email: digvijayoffer@enam.com Contact Person: Ms Lakha Nair	**THE ACQUIRER:** **CIMPOR INVERSIONES, S.A.** Vigo (PONTEVEDRA), Calle Brasil numbers 56, Postcode 36204, Spain.

Date: January 29, 2008
Place: Mumbai